

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



RA 224/2005
MA 2137/2005
OA 937/2004

New Delhi, this the 23rd day of November, 2005

Hon'ble Shri Justice B. Panigrahi, Chairman
Hon'ble Shri D.R. Tiwari, Member (A)

Rai Singh Dabas

...Applicant

(By Advocate Shri R.K. Jain) *proxy*.

V E R S U S

Union of India & Ors.

...Respondents

O R D E R (ORAL)

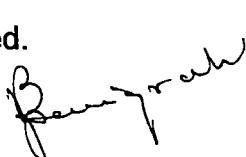
Shri Justice B. Panigrahi,

Heard extensively the learned counsel for the applicant in support of Review Application.

2. In this RA, the applicant's learned counsel has mainly urged that some of the wrong statements incorporated in the order are sought to be reviewed. It is stated that although the applicant had taken a stand that the Enquiry Officer had threatened the defence witnesses and, as a result, they could not depose without fear and favour in support of the delinquent applicant, this plea is unbelievable as held by the Tribunal in its judgment dated 1.6.2005. There has been no new fact after the judgment, nor any error apparent on the face of the record. Learned counsel further submits that the matter was not properly appreciated by the Tribunal at the time of disposal of the case. That also does not justify ^{to invoke} ~~in~~ review jurisdiction. Assuming that certain patent mistakes have been committed by the Tribunal, it was open to the applicant to take appropriate steps by challenging the impugned order before the appropriate authority by filing application, but that hardly justifies filing of the RA.

3. Considering the facts and circumstances from any angle, we are not inclined to entertain this RA. Accordingly, the same stands dismissed.


(D.R. Tiwari)
Member (A)


(B. Panigrahi)
Chairman

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